

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

HON'BLE MR.A.K. GAUR , MEMBER (J).

Original Application Number. 876 OF 2007.

ALLAHABAD this the 29th day of May, 2009.

1. Kendriya Pensions Kalyan Samiti through its General Secretary, 192, Pashupati Nagar, Kanpur- 21.
2. Girdhar Gopal Katiyar, Retd. Dy. Post Master, Kanpur, H.O., Kanpur.
3. Indra Narain Tewari, Retd. LSC Sty. Asstt., R.M.S, Kanpur Division, Kanpur.
4. Harish Chandra Tandon, Retd. Supervisor, R.M.S., Kanpur.
5. Om Prakash Garg, Retd. Accounts Officer, Office of Director of Accounts (Postal), Lucknow.

VERSUS

.....Applicant.

1. Union of India through the Secretary, Ministry of Communication, New Delhi- 11.
2. The Director General of Posts, Parliament Street, New Delhi-11.
3. The Chief Post Master, Kanpur.
4. The Sr. Supdt. R.M.S, Kanpur Division, Kanpur

.....Respondents

Advocate for the applicants: Sri R.K. Shukla
Advocate for the Respondents : Sri D.N. Mishra

ORDER

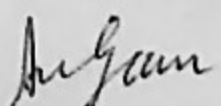
Learned counsel for the applicants submitted that in a similar and identical case, this Tribunal has rendered order in O.A No. 903/2007, in which the applicants prayed for grant of benefit of judgment of Hon'ble Supreme Court. Learned counsel for the applicants at the very out set

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submitted that for redressal of their grievance, the applicants have already preferred representations, and submitted that the grievance of the applicants might be redressed in case a direction is given to the competent authority to consider and decide the same by a reasoned and speaking order within specified period.

2. Learned counsel for the respondents has no objection , if such a direction is given.
3. Having heard learned counsel for both sides, I hereby direct the competent authority to consider and decide the representation of the applicants by a reasoned and speaking order taking in-to account the points raised therein, within a period of three months from the date of receipt of this order. While deciding the representations of the applicants, the competent authority shall treat the O.A as part of representation
4. With the aforesaid directions, the O.A is disposed of finally with no order as to costs.

Be it noted that I have not passed any order on merits of the case.


MEMBER- J.

/Anand/